

High Court of Jammu and Kashmir at Jammu

ORDER

No:- 987

Dated:- 07/11/2017

Whereas, vide Government Order No.08-LD(A) of 2014 dated 01.01.2014, issued on the recommendations of the High Court, sanction was accorded, in the public interest, to the compulsory retirement of Shri Muzaffar Iqbal Qureshi, ex-District & Sessions Judge, at the age of 58 years.

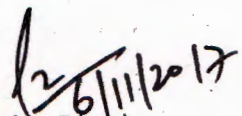
Whereas, Shri Muzaffar Iqbal Qureshi challenged the order of his compulsory retirement on Judicial side in the High Court of Jammu and Kashmir, in the writ petition bearing SWP No.132/2014 titled: Muzaffar Iqbal Qureshi Vs State of J&K and ors.

Whereas the Hon'ble Division of the High Court of Jammu and Kashmir vide Judgment dated 19.09.2017 passed in the above titled petition set aside the order impugned (in so far it pertains to the petitioner, Shri Muzaffar Iqbal Qureshi) and directed the Registrar General of the High Court of Jammu and Kashmir to issue a simple retirement order, retiring the petitioner, Shri Muzaffar Iqbal Qureshi, from service w.e.f. 29.02.2012 i.e. at the age of 58 years with the explicit condition that the retirement order so issued shall not be treated as a disqualification for any future appointment that the petitioner may seek.

Now, therefore, in compliance with the Judgment dated 19.09.2017 (Supra) Shri Muzaffar Iqbal Qureshi, District &

Sessions Judge shall be deemed to have retired from service with effect from 29.02.2012 i.e at the age of 58 years, with the explicit condition that the retirement order so issued shall not create a bar or operate as an impediment for any future appointment that he may seek.

By Order


(Sanjay Dhar)
Registrar General

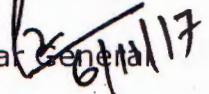
No. - 27517-25/Q-S

Dated:- 07/11/2017

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice for information of His Lordship.
2. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Jammu.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Judicial, High Court of J&K, Srinagar.
5. Chief Accounts Officer, High Court of J&K, Jammu.
6. Shri Muzaffar Iqbal Qureshi, ex-District & Sessions Judge.
..... for information.
7. Incharge NIC, High Court of J&K Jammu/Srinagar for uploading the same on the High Court website.
8. Incharge Legal Section, High Court of J&K, Main Wing, Jammu for placing the same on the relevant file.

Registrar General


07/11/17